

(Conservation) Act, 1980 for diversion of additional 77.235 hectares forest land of Badwani Forest Division of Badwani district of Madhya Pradesh coming under submergence of Sardar Sarovar Project has been sent to this Ministry by the Chief Conservator of Forests (Land Management) & Nodal Officer, Madhya Pradesh *vide* their letter dated 24.01.2008. The said proposal however, could not be traced in the Ministry. The Ministry, therefore, is advising the State Government of Madhya Pradesh to submit a copy of the proposal.

Environmental clearance to Bhai Industrial Park

2039. SHRI PARVEEN RASHTRAPAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Ministry is aware about anti-environment project 'Bhai Industrial Park' likely to come up in Ahmedabad; and

(b) how such projects are approved by the Central Pollution Control Board when the project report admits that it will have adverse effect on 33 villages of the said district?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) The Ministry has not received any proposal named 'Bhai Industrial Park'. However, M/s Gujarat (Bhai) Construction Limited had applied for Environmental Clearance (EC) for their project of the development of "Bhai Industrial Park" at village Moti Boru and Bholad in district Ahmedabad in November, 2007. In terms of the provisions of the Environmental Impact Assessment (EIA) Notification, 2006, Terms of Reference were issued in July, 2008 for preparation of the Environmental Impact Assessment Report and conduct of public hearing. The Gujarat Pollution Control Board has, however, conducted public hearing in October, 2010 and has submitted the proceedings to the Ministry. The Ministry has not issued the environmental clearance to the project.

(b) Under the EIA Notification of 2006, the Central Pollution Control Board has no role in grant of Environmental Clearance.

Pollution due to illegal mining in Karnataka

2040. DR. T.N. SEEMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government is aware about the pollution due to illegal mining which occurred in the river Bhadra and its banks in Kudremukh in Karnataka which is part of the forest areas;

- (b) whether any studies have been conducted about this pollution by the Ministry; and
- (c) if so, the details of action taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) No such incidents of illegal mining or pollution due to illegal mining in the river Bhadra have come to the notice of the Ministry of Environment and Forests.

- (b) No such studies have been conducted by the Ministry.
- (c) The question does not arise.

Allocation for people rehabilitated from forests

2041. DR. T.N. SEEMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government is aware that the money allocated for rehabilitation of people from forest areas which come under Tiger Conservation Project is inadequate in all States except Rajasthan;
- (b) how much money has been allocated by the Ministry for voluntary relocation of people from wildlife protection areas on an annual basis; and
- (c) since the amount set aside for relocation does not appear to meet the demands from the people willing to relocate, why Government is not prioritizing the use of Compensatory Afforestation and Management Planning Authority (CAMPA) funds for implementing voluntary relocation schemes in protected areas?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The ongoing Centrally Sponsored Scheme of Project Tiger requires enhanced allocation towards creation of inviolate space for tigers through relocation/rehabilitation of people living in the core/critical tiger habitat areas, as notified by tiger States. The details of central assistance provided to States in this regard during the current Plan period are given in the Statement (See below).